

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 295 of 2013 &
I.A. Nos. 12, 41 & 42 of 2014**

Dated : 5th March, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Tata Motors Ltd. ... Appellant (s)

Versus

**Maharashtra Electricity Regulatory
Commission & Anr. ... Respondent(s)**

Counsel for the Appellant (s) : Mr. M.G. Ramachandran

**Mr. Subodh S. Patil
Ms. Supriya Deshpande
(I.A. No. 42/14)**

**Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan
for R.1
Mr. Atul Nanda, Sr. Adv.
Mr. Samir Malik for R.2
Mr. Amit Kapur,
Mr. Apoorva Misra for Intervener
Mr. G. Umapathy for Chamber of
Melathwada Industries**

ORDER

We have heard Mr. M.G. Ramachandran, the learned counsel for the Appellant.

Post the matter for the reply submissions of the contesting Respondent on **03.04.2014**.

**(Rakesh Nath)
Technical Member
Ts/ak**

**(Justice M. Karpaga Vinayagam)
Chairperson**